

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/10(KB)2023  
IA(I.B.C)/477(KB)2024,  
IA(I.B.C)/569(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18<sup>TH</sup> JULY 2024**

IN THE MATTER OF	INDIAN BANK VS SIDDHARTH MEHRA
UNDER SECTION	SECTION 95(1)

**Appearance (via video conferencing/physically)**

Mr. Santosh Kr. Ray, Adv. ] For FC  
Ms. Rituparna. Sanyal, Adv.  
Ms. Zeba Khan, Adv.  
Ms. Muskan Saha, Adv.

Ms. Shreya Choudhary, Adv. ] For the Resolution Professional  
Mr. Manish Jain ] Resolution Professional

Ms. Divya Jagga, Adv. ] For Personal Guarantors  
Mr. Rahul Singh, Adv.

**ORDER**

1. Ld. Counsel for the parties present.
2. Since C.P.(IB)/19(KB)2022 is already preferred against the same Personal Guarantor, the present application stands **disposed of as infructuous** with liberty to get it revived, in the event, the other CP fails.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**